NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 233/2017 IN COCP NO. 06/Chd/Pb/2017 IN CP No. 84(ND)/2013 RT CP No. 28/Chd/Pb/2016

Arun Kumar Goyal & Anr.

...Petitioners-contemnors

Vs.

M/s. Aar Kay Chemicals Pvt. Ltd. & Ors. ... Respondents.

Present: Mr. Salman Khurshid, Senior Advocate with Ms. Tushita

Ghosh & Ms. Shubhi Sharma, Advocates for Applicant.

Mr. Prateek Gupta, Advocate for Arun Kumar Goyal, Mr.

Ravi Nandan Goyal & Shiv Kumar Goyal.

Mr.Gurmandeep Singh Sullar, Advocate for respondent

Nos. 1 to 6, 8,9,15 & 16.

The instant application has been filed in COCP No. 06/Chd/Pb/2017 which is already fixed for 08.20.2018. Mr. Salman Khurshid, learned Senior Advocate for the applicant, who was respondent No. 7, submits that the petitioners and respondent No. 20 have committed violations of the directions passed in the order dated 15.11.2017 in CP-84/ND/2013 / RT CP No. 28/Chd/Pb/2016. The concern of the applicant presently is that the alleged contemnors are taking steps to change the decision with regard to allotment of shares for which the matter was already closed vide order dated 15.11.2017 in the aforesaid Company Petition. It is further submitted that it has come to the notice of the applicant that a notice dated 30.11.2017(Annexure A-2) has been sent by Mr. Arun Kumar Goyal and Ravi Nandan Goyal

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(Petitioner Nos. 1 and 2 in CP No. 84/ND/2013) requesting the company

to reopen allotment of 'rights issue' for which decision was already taken

in October, 2012 and the said allotment was declared valid.

Notice of this application to petitioner Nos. 1 and 2 and

respondent No. 20 of main CP No. 84/ND/2013. Mr. Prateek Gupta,

Advocate accepts notice on their behalf. Mr. Prateek Gupta, Advocate

on instructions states that petitioners No. 1 and 2 and respondent No.

20 in the original petition undertake that they will not act upon and

proceed to take decision on the letter dated 30.11.2017 but that is

without prejudice to whatsoever was permitted vide order dated

13.12.2017 passed in CP No. 276/Chd/Pb/2017 about the decisions

which could be taken in the normal course of business by the Board of

Directors of R-1 company, till the first Extraordinary General Meeting is

held. This undertaking is taken on record.

In view of the above, CA No. 233/2017 stands disposed of.

Sd/-

(Justice R.P. Nagrath)

Member(Judicial)

December 21, 2017

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